

**ANNUAL REPORT OF NATIONAL INDUSTRIAL DEVELOPMENT CORPORATION (PRIVATE) LTD.**

The Minister of Industry (Shri Manubhai Shah): Sir, I beg to lay on the Table under sub-section (1) of Section 639 of the Companies Act, 1956, a copy of the Annual Report of the National Industrial Development Corporation (Private) Ltd. for the year ended 31st December, 1957 along with the Audited Accounts. [Placed in Library, See No. LT-1127/58.]

**SUMMARY OF PROCEEDINGS OF THE STANDING LABOUR COMMITTEE**

The Deputy Minister of Labour (Shri Abid Ali): Sir, I beg to lay on the Table a copy of the Summary of proceedings of the Seventeenth Session of the Standing Labour Committee held at Bombay on the 28th and 29th October, 1958. [Placed in Library, See No. LT-1128/58.]

12.24 hrs.

**PUBLIC ACCOUNTS COMMITTEE  
ELEVENTH REPORT**

Shri Ranga (Ternali): Sir, I beg to present the Eleventh Report of the Public Accounts Committee on the Appropriation Accounts (Posts and Telegraphs) 1955-56 and Audit Report, 1957 (Part II)

12.24½ hrs.

**PETITION RE: DELHI RENT CONTROL BILL**

Secretary: Sir, under Rule 167 of the Rules of Procedure and Conduct of Business in Lok Sabha, I have to report that a petition as per statement laid on the Table has been received relating to the Delhi Rent Control Bill 1958, as reported by the Joint Committee

**STATEMENT**

Petition relating to the Delhi Rent Control Bill, 1958, as reported by the Joint Committee

Number of Signatories.	District or Town	State
1	Delhi	Delhi

12.24½ hrs.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE  
MOVEMENT OF FOLIDOL**

Shri Keshava (Bangalore City): Sir, under Rule 197, I beg to call the attention of the Minister of Transport and Communications to the following matter of urgent public importance and I request that he may make a statement thereon

"the absence of rules to govern the movement of Folidol resulting in stoppage of its supply for essential purposes"

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, the statement is two-pages long. May I place it on the Table of the House?

Mr. Speaker: In all such cases where the statements are long containing details Ministers may read an abstract. In the absence of a rule, they want to know

Shri Raj Bahadur: I will read out, Sir

Mr. Speaker: He need not read out

Shri Raj Bahadur: I shall read that part that applies to my Ministry.

The Commission of Enquiry which was set up in May, 1958 to enquire into the case of food poisoning in